

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.398/2017

New Delhi this the 7th day of February, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K.Basu, Member (A)**

Babu Lal Gurjar
S/o Ram Dhan Gurjar
R/o Village & Post Office-Khedali
Tehseel-Bamanwas
Distt. – Sawai Madhopur
Rajasthan.

....Applicant.

(By Advocate: Shri M.K.Upadhiyay)

VERSUS

1. Govt. of NCT of Delhi
The Secretary
Delhi Subordinate Services Examination Board
FC-18, Institutional Area, Karkardooma
Delhi – 110 092. Respondents.

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant, filed the present O.A. seeking the following reliefs :-

- “a. call for the record of the respondent herein about the progress and initiative taken by them in respect of the case of the applicant herein after passing of order dated 10.01.2012 in O.A. No.3148/2011.
- b. after examining the records of the movement of the files of the applicant in the office of the respondent herein pleased to fixed the responsibility of concerned person for non due compliance of order of this Hon'ble Tribunal.”
- c. pass any other order/relief which this Hon'ble Court may deem fit and proper in the facts and circumstances of the present case in favour of petitioner and against the respondent company.

d. grant cost of this application to the applicant for having caused financial loss which has forced the applicant to take legal recourse."

3. It is the short grievance of the applicant that in pursuance of the order of this Tribunal, the respondents have given him an opportunity to appear before them to prove his identity. The learned counsel for the applicant stated that though the new signatures and old signatures of the applicant have been sent to the FSL vide Delhi Subordinate Service Selection Board's letter dated 06.06.2012 but till date they have not passed any final order thereon.

4. However it is noticed that the applicant has not made any representation to the respondents before filing the present OA by ventilating his grievances to the concerned authorities.

5. In the circumstances, the OA is disposed of without going into the merits of the case by permitting the applicant to make an appropriate representation within two weeks from the date of receipt of a copy of this order and on receipt of the same the respondents shall consider the same and pass appropriate reasoned and speaking order within 60 days there from, in accordance with law. No costs.

Let a copy of the O.A., be enclosed to this order.

(P.K.Basu)
Member (A)

(V. AJAY KUMAR)
Member (J)

